

of 5' set-back has not been left in the case of building plan submitted to DDA for 84 sq. meter plot in Pitampura Residential Scheme where service lane facility is already provided;

(b) whether the DDA has received any representation in this regard; and

(c) the decision taken by the DDA in the matter and whether it would be ensured that the rules are not made arbitrarily?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** (a) In such cases, the requirement is to maintain a minimum of 5' average rear setback, and not a clear setback of 5' from the rear boundary wall. Certain building plans where the aforesaid average was not maintained alone have been rejected.

(b) Delhi Development Authority has reported that it has not received any representation in this regard.

(c) The question does not arise.

#### **Allotment of Plots in Pitampura, Delhi**

**4690. SHRI RAM PRASAD DESHMUKH:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether a large number of persons are registered with DDA for allotment of plots measuring 86 sq. meters under L.I.G. Scheme; and a number of them did not get plot;

(b) whether DDA is now considering a proposal to allot plots in Pitampura to those persons who failed to get plots in draw of lots; and

(c) if so, the details thereof?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** (a) Yes, Sir, 4191 persons

were registered for allotment of plots measuring 84 sq. metres under LIG scheme out of which 1979 applicants remained unsuccessful in obtaining allotment.

(b) Yes, Sir.

(c) Delhi Development Authority has addressed all the 1979 unsuccessful applicants requesting them to send their consent in case they are interested in having alternative allotment in Pitampura Residential Scheme area.

#### **Building Construction Laws**

**4691. SHRI PRADYUMNA BAL:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the extent to which the building construction laws of the DDA, NDMC and the Municipal Corporation of Delhi differ and in what respects;

(b) whether any effort has been made to ensure that the building laws do not differ in any respect; and

(c) if so, the result of the efforts made and when it is likely to be ensured that the buildings laws of all these three organisations are the same?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT):** (a) At present the Municipal Corporation of Delhi and the New Delhi Municipal Committee have two separate sets of Building Bye-laws. The Delhi Development Authority follows the Building Bye-laws of the Municipal Corporation. A statement containing the points of major differences in the provisions of the building bye-laws of the Municipal Corporation of Delhi and the New Delhi Municipal Committee is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-820/77].